

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA No.271 of 2012 in
DFR No.1205 of 2012**

Dated : 22nd August, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Andhra Pradesh Ferro Alloys Producers
Association**

... Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Ors.**

...Respondent(s)

Counsel for the Appellant(s): Mr. Shridhar Prabhu

Counsel for the Respondent(s):

ORDER

This is an Application to condone the delay of 53 days in filing the Appeal as against the impugned Order dated 30.03.2012.

The matter came up for hearing on 17.08.2012. On that day we issued notice to all the Respondents. We permitted dasti service and directed the learned counsel for the Applicant to serve notice to all the Respondents.

Today, the Affidavit of Service has been filed by the learned counsel for the Applicant/Appellant that notice have been served to all the Respondents. Despite service, nobody has represented on behalf of the Respondents.

We have heard the learned counsel for the Appellant/Applicant explaining the reasons for the delay. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

Heard the learned counsel for the Appellant, who argued the matter for Admission of this Appeal.

Admit. Registry is directed to number the Appeal and issue notice to all the Respondents. Dasti service is permitted. The learned counsel for the Appellant/Applicant is directed to publish public notice. All the Respondents are directed to file their respective replies within 4 weeks from today. Thereafter the learned counsel for the Appellant/Applicant is at liberty to file rejoinder, if any.

Post the matter for hearing on **31.10.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/rv